

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 679/TT/2020

Date:28.1.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Tuticorin Pooling Station-Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) along with Bay extensions at Salem Pooling Station and Tuticorin Pooling Station and 80 MVAR Line Reactors at each end of both circuits of Tuticorin Pooling Station-Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) under “Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited-LTOA Generation Projects in Tuticorin Area-Part-B ” in the Southern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:-

2014-19 period

- a) Detailed computation of foreign IDC highlighting the date of drawl, rate of interest, date of outflow/repayment and exchange rate considered for the computation.
- b) Detailed reasons for claiming lower Initial Spares for transmission line vis-à-vis the Initial Spares approved vide order dated 16.8.2020 in Petition No. 105/TT/2019.

- c) Detailed reasons for claiming lower ACE for 2018-19 vis-à-vis the ACE approved vide order dated 16.8.2020 in Petition No. 105/TT/2019.
- d) Undertaking on affidavit giving details of actual equity infused for ACE during 2014-19 for the subject transmission assets.

2019-24 period

- e) Confirmation whether any further ACE expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

Forms

- f) Provide Form-5
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)